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West Bengal Act IX of 1951¹

THE WEST BENGAL CONSOLIDATED FUND (CHARGED EXPENDITURE) ACT, 1951.

[31st March, 1951.]

An Act to declare certain expenditure to be expenditure charged upon the Consolidated Fund of the State.

WHEREAS it is expedient to declare the contributions payable under certain enactments, and the grants to be made to certain local authorities by the State Government to be expenditure charged upon the Consolidated Fund of the State;

It is hereby enacted as follows:—

1. (1) This Act may be called the West Bengal Consolidated Fund (Charged Expenditure) Act, 1951.

Short title and commencement.

(2) It shall be deemed to have come into force on the first day of April, 1950.

2. The contribution payable by the State Government under each enactment specified in the first column of the First Schedule to this Act, or so much of such contribution as is specified in the corresponding entry in the third column of the said Schedule, is hereby declared to be expenditure charged upon the Consolidated Fund of the State.

Certain contributions to be charged.

3. (1) In respect of each enactment specified in the Second Schedule to this Act, the State Government shall, in such manner, and by such date as it may determine, make in each year from the Consolidated Fund of the State, a grant approximately equal, in the opinion of the State Government, to the net sum which, by virtue of the provisions of clause (1) of article 266 of the Constitution of India, is paid in that year to the Consolidated Fund of the State under that enactment.

Certain grants to be made and charged.

(2) All grants payable under the provisions of sub-section (1) are hereby declared to be expenditure charged upon the Consolidated Fund of the State.

(3) The State Government may, by notification in the *Official Gazette*, include in, or exclude from, the Second Schedule any appropriate enactment.

(4) The reference in sub-section (1) to the Second Schedule shall be construed as a reference to such Schedule as for the time being amended under sub-section (3).

¹For the Statement of Objects and Reasons, see the *Calcutta Gazette, Extraordinary*, dated the 14th February, 1951, Part IV, page 199; for proceedings of the West Bengal Legislative Assembly, see the Proceedings of the meeting of the West Bengal Legislative Assembly, held on the 21st March, 1951.

*The West Bengal Consolidated Fund (Charged Expenditure)
Act, 1951.*

[West Ben. Act IX of 1951.]

(The First and the Second Schedules.)

THE FIRST SCHEDULE.
(See section 2.)

Short title. 1	Section. 2	Contribution payable. 3	
<i>Bengal Acts.</i>			
The Howrah Bridge Act, 1926	11	The whole.	Ben. Act IV of 1926.
The Bengal Motor Vehicles Tax Act, 1932.	10	The whole.	Ben. Act I of 1932.
¹ The Albert Victor Leper Hospital Act, 1935.	7	The whole.	Ben. Act IX of 1935.

THE SECOND SCHEDULE.
(See section 3.)

Central Acts.

The Howrah Offences Act, 1857.	XXI of 1857.
The Cattle-trespass Act, 1871.	I of 1871.
The Bengal Tenancy Act, 1885.	VIII of 1885.

Bengal Acts.

The Cess Act, 1880.	Ben. Act IX of 1880.
The Bengal Ferries Act, 1885.	Ben. Act I of 1885.
The Bengal Local Self-Government Act of 1885.	Ben. Act III of 1885.
The Calcutta Hackney Carriage Act, 1919.	Ben. Act I of 1919.
The Bengal Village Self-Government Act, 1919.	Ben. Act V of 1919.
The Bengal Food Adulteration Act, 1919.	Ben. Act VI of 1919.
² The Calcutta Municipal Act, 1923.	Ben. Act III of 1923.
The Bengal (Rural) Primary Education Act, 1930.	Ben. Act VII of 1930.
The Bengal Municipal Act, 1932.	Ben. Act XV of 1932.

¹The Albert Victor Leper Hospital Act, 1935 (Ben Act IX of 1935) was repealed by s. 7 of the Albert Victor Leper Hospital (Abolition) Act, 1956 (West Ben. Act XV of 1956).

²The Calcutta Municipal Act, 1923 (Ben Act III of 1923) was repealed and re-enacted by s. 2 of the Calcutta Municipal Act, 1951 (West Ben. Act XXXIII of 1951).